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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00280/2019

Tuesday, this the 16th day of April 2019

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

M.V.Mathew (Retired Carpenter), CIFNET
aged 72 years, S/o.Varghese
Maveli House, Pampaimoola
Edakochi-682 010

..... **Applicant**

(By Advocate Mr.P.K.George & Mrs.Smitha George)

V e r s u s

1. Union of India, represented by its
Secretary to Government
Ministry of Agriculture, Department of Animal Husbandry
Dairying and Fisheries, New Delhi

2. The Pay and Accounts Officer
Central Pension Accounting Office
Ministry of Finance, Govt. Of India
Trikoot II Complex, Bhikaji Cama Place
New Delhi – 110 066

3. The Director, Central Institute of Fisheries Nautical &
Engineering Training (CIFNET), Kochi – 682 016

4. Senior Administrative Officer, Central Institute of Fisheries
Nautical & Engineering Training (CIFNET)
Cochin, Fine Arts Avenue, Foreshore Road
Kochi – 682 016

..... **Respondents**

(By Advocate – Mr.E.N.Hari Menon,ACGSC)

This Original Application having been heard on 16.4.2019, the
Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Mr.E.K.Bharat Bhushan, Administrative Member

Heard Mrs.Smitha George, learned counsel for the applicant. Mr.E.N.Hari Menon,ACGSC takes notice on behalf of the respondents.

2. The applicant is aggrieved by non-consideration of his claim for granting financial upgradation under the ACP Scheme by the respondents. He submits that on 1.3.2019, a written representation was preferred by him before respondent no.3. He further submits that this Tribunal, vide Annexure A-4 order, had given the benefit to an identically placed individual who works along with the applicant (O.A 863/2015).

3. Respondent no.3 is directed to consider the representation at Annexure A-3 and take an expeditious decision after examining the reported similarities with the case of the applicant covered by Annexure A-4. The claim of the applicant for the said benefit may be independently examined and orders may be passed as expeditiously as possible and in any case, within 60 days from the date of receipt of a copy of this order. Both counsel are in agreement with this proposition.

4. The Original Application is disposed of as above. No costs.

**(E.K BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

List of Annexures

Annexure A1 - True copy of the office order No.F.13-18/83Adm dated 20.1.1984

Annexure A2 - True copy of the relevant pages of the Pension Book of the applicant

Annexure A3 - True copy of the representation dated 1.3.2019 submitted by the applicant

Annexure A4 - True copy of the order dated 4.2.2019 in O.A No.863/2015 by Central Administrative Tribunal, Ernakulam Bench

Annexure A5 - True copy of the order dated 11.11.2016 in O.A No.478/2014 by Central Administrative Tribunal, Ernakulam Bench

Annexure A6 - True copy of the order dated 28.4.2011 in O.A No.105/2010 by Central Administrative Tribunal, Madras Bench

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